

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

SHORT TENDER NOTIFICATION

R.O.C.No.16/2025 – STORES

Date: 06.10.2025.

Quotations in sealed covers are invited from the Authorised servicing agents/ Reputed dealers of water purifiers towards Comprehensive Annual Maintenance, including servicing and replacement of parts, if any, for 18 Nos. of Water Purifiers (Brands: Kent, Aqua guard, LG, HUL Pureit etc.) and Post-warranty Maintenance for 06 Water purifiers (Brand: Aqua guard/Nexus etc.), provided at the official residences of Hon'ble Judges and Registrars of the High Court of Andhra Pradesh residing in Vijayawada, Guntur, Rain Tree Villas and Undavalli villas etc. As a part of CAMC, the successful bidder must fulfil the following terms and conditions:

1. The technician must visit each water purifier, at least once in every three months (quarterly), installed at the residences of the Hon'ble Judges and the Registrars for maintenance/servicing.
2. Replacement of filters like sediment, Micro, inline etc., if necessary, must be done at free of cost.
3. Re-installation/replacement of the water purifiers should be done as per the directions, as and when required.
4. Periodic chemical de-scaling and de-fouling should be done at free of cost.
5. Any other replacements, other than above mentioned should be done at free of cost.
6. Technician should attend complaints within 3 hrs of lodging the complaint.
7. The Maintenance Contract charges shall also include consumable items i.e., sediment filter, Micro filter, inline etc.
8. All the above-mentioned conditions are proportionately applicable for the water purifiers (06) to be covered under post-warranty maintenance and payment for the said Water purifiers will be calculated from the respective dates of completion of their warranty periods (will be provided in the AMC order), and paid proportionately in the last quarter bill.

9. GST or any other tax or duties on material and on services in respect of this contract will be payable by the Vendor and nothing extra will be paid by the High Court in respect of such taxes or duties.
10. The payment to the firm will be made on quarterly basis on submitting the bills along with advanced stamped receipt and work completion certificate duly signed by the Personal Secretary to Hon'ble Judge/Registrar or by the responsible office personnel working at the Residence of Hon'ble Judge/Registrar and subject to the satisfactory performance.
11. If performance is not found satisfactory, payment for that quarter will be forfeited and if unsatisfactory performance is continued for consecutive two (02) quarters, then contract is liable to be terminated without prior intimation and damages will be levied on the agency as per the extant Rules.
12. The successful bidder shall not entrust the work of maintenance to any other agency/dealer/company.
13. The High Court reserves the right to terminate the contract at any time without assigning any reason.
14. The Annual Maintenance Contract commences from the date of entering the agreement and will be in force for a period of one year.
15. The successful bidder must be ready to enter agreement on the requisite stamp paper mentioning the said terms & conditions and any other conditions, as per further discussions.

The intending bidders may submit their sealed quotations by furnishing all necessary details regarding repairs and maintenance of water purifiers (Brands: Kent, Aqua guard, LG, HUL Pureit etc.), with track record to the undersigned superscribing **“Quotation for entering Annual Maintenance Contract of Water Purifiers”** during office hours i.e., 10.30 a.m. to 5.30 p.m. on or before **13.10.2025** at 2nd Floor of High Court Buildings.

The **Registry** reserves the right to accept or reject any or all the quotations without assigning any reason.

P. Nanni
06/10/2025
REGISTRAR (MANAGEMENT)